

SUPR EME COUR T OF I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)No(s).21955-21956/2008  
(From the judgement and order dated 12/05/2008 in FAO No.131/2008 & FAO  
No. 132/2008 of The HIGH COURT OF DELHI AT N. DELHI)

M/S GODREJ SARA LEE LIMITED

Petitioner(s)

VERSUS

RECKITT BENCKISER AUSTRALIA PTY.LD.& ANR  
(With prayer for interim relief )

Respondent(s)

Date: 15/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Dushyant A. Dave, Sr. Adv.  
Mr. Rajiv Tyagi, Adv.  
Ms. Chanchal Biswas, Adv.

For Respondent(s) Mr. Chander Lall, Adv.  
Mr. Navin Chawla, Adv.  
Ms. Kirpa Pandit, Adv.  
Mr. Sharath Sampath, Adv.

UPON hearing counsel the Court made the following  
ORDER

Arguments concluded.  
Judgment reserved.

(Ganga Thakur)  
P.S. to Registrar

( Juginder Kaur )  
Court Master